

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO.1131
TO BE ANSWERED ON 07.02.2020

SAKHI CENTRES

1131. SHRIMATI JASKAUR MEENA:
SHRIMATI SAJDA AHMED:
SHRI NIHAL CHAND:
DR. KALANIDHI VEERASWAMY:
DR. G. RANJITH REDDY:
SHRI GAURAV GOGOI:
SHRIMATI RANJEETA KOLI:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has proposed to establish Sakhi/One Stop Centres (OSCs) across the country to provide integrated support and assistance under one roof to women affected by violence;
- (b) if so, the details thereof along with its salient features and the number of sanctioned and operational centres set up under the scheme, State/UT-wise including West Bengal, Tamil Nadu, Andhra Pradesh and Rajasthan;
- (c) the details of facilities/services provided in these centres across the country;
- (d) whether there is an acute shortage of specialists of these centres and if so, the details thereof, State/UTwise including Tamil Nadu;
- (e) whether a significant number of these sanctioned centres across the country have become defunct and if so, the details thereof and the action taken by the Government in this regard; and
- (f) whether the Government has proposed to set up fast track courts under Nirbhaya Fund and if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c) :Popularly known as Sakhi Centres, One Stop Centre(OSC) scheme is being implemented across the country since 1st April 2015. As on date, 680 OSCs have been set up across 35 States/UTs.

As per the OSC Scheme, OSCs are required to facilitate women affected by violence with a range of integrated services under one roof including police facilitation, medical aid, legal aid and legal counselling, psycho-social counseling and temporary shelter, and are to be located within 2 kms radius of the hospitals or medical facilities. The State/UT wise details of sanctioned and operational OSCs are at **Annexure-I**.

(d) to (e) :Manpower in States including Tamil Nadu for One Stop Centers(OSCs) are inducted as per Scheme Guidelines and this is an ongoing process.

(f) :The Government of India has approved setting up of 1023 Fast Track Special Courts (FTCSs) under Nirbhaya Fund across the country for expeditious trial and disposal of pending cases rape under POCSO Act, 2012 in a time-bound manner.

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (c) TO THE LOK SABHA UN-STARRED QUESTION NO.1131 FOR 07.02.2020 ASKED BY SHRIMATI JASKAUR MEENA, SHRIMATI SAJDA AHMED, SHRI NIHAL CHAND, DR. KALANIDHI VEERASWAMY, DR. G. RANJITH REDDY, SHRI GAURAV GOGOI AND SHRIMATI RANJEETA KOLI REGARDING 'SAKHI CENTRE'

STATE/UT-WISE DETAILS OF SANCTIONED AND OPERATIONAL ONE STOP CENTRES (OSCs)

Sl. No.	State/ UTs	Total Number of Districts	Number of Sanctioned OSCs	Number of Operational OSCs
1	Andaman & Nicobar Islands (UT)	3	3	3
2	Andhra Pradesh	13	14	13
3	Arunachal Pradesh	25	25	24
4	Assam	33	33	31
5	Bihar	38	38	38
6	Chandigarh (UT)	1	1	1
7	Chhattisgarh	27	27	27
8	Dadra & Nagar Haveli (UT)	1	1	1
9	Daman & Diu (UT)	2	2	2
10	Goa	2	2	2
11	Gujarat	33	33	33
12	Haryana	22	22	22
13	Himachal Pradesh	12	12	12
14	Jammu & Kashmir	20	20	7
15	Jharkhand	24	24	24
16	Karnataka	30	30	30
17	Kerala	14	14	14
18	Lakshadweep (UT)	1	2	0
19	Ladakh (UT)	2	1	1
20	Madhya Pradesh	51	51	51
21	Maharashtra	36	37	37
22	Manipur	16	16	16
23	Meghalaya	11	11	11
24	Mizoram	8	8	8
25	Nagaland	11	11	11
26	NCT of Delhi (UT)	11	11	11
27	Odisha	30	30	30
28	Puducherry (UT)	4	4	4
29	Punjab	22	22	22
30	Rajasthan	33	33	33
31	Sikkim	4	4	1
32	Tamil Nadu	32	34	32
33	Telangana	33	33	32
34	Tripura	8	8	8
35	Uttar Pradesh	75	75	75
36	Uttarakhand	13	13	13
37	West Bengal	23	23	0
	Total	724	728	680
